

ITEM NO.1 Court 14 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No. 99350/2021 in Criminal Appeal No(s). 1009/2019

SHIV KUMAR & ANR.

APPLICANT(S)/APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 99350/2021 - GRANT OF BAIL)

Date : 17-09-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Appellant(s)

Mr. Danish Zubair Khan, AOR
Mr. Mohd. Asad Khan, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Harsh Pratap Shahi Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned counsel for the parties.

It is not disputed that the appellant/applicant No.1 is about 65 years of age and appellant/applicant No.2 is about 75 years of age and they have undergone eight years of substantive sentence.

Taking into consideration the facts and circumstances of the case and the age factor of the appellants/applicants, in particular, and the period of incarceration, we consider it appropriate to grant them indulgence of bail during the pendency of Appeal. Ordered accordingly.

Both the appellants/applicants shall be enlarged on bail subject to the terms and conditions to the satisfaction of the concerned Trial Court.

I.A. No. 99350/2021 for grant of bail is allowed.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)